

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:5095  
ANSWERED ON:10.12.2010  
QUALITY OF IMPORTED CHOCOLATES  
Pradhan Shri Amarnath

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the ingredients present in the imported chocolates and confectioneries being sold across the country are in conformity with the quality control norms laid down by the Government;
- (b) if so, the details thereof;
- (c) the existing norms/parameters in this regard alongwith the mechanism set up by the Government to ensure its compliance;
- (d) the number of offenders punished for the non-compliance of these norms/parameters during the last three years and the current year;
- (e) whether the Delhi High Court has recently made any observation in the matter; and
- (f) if so, the details thereof?

**Answer**

THE MINISTER OF HEALTH & FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) to (d)- Sections 5 and 6 of the Prevention of Food Adulteration (PFA) Act, 1954 and Prevention of Food Adulteration Rules, 1955 require that no person shall import into India any article of food in contravention of any provision of P.F.A. Act and Rules made thereunder. All the imported food articles, including chocolates and confectioneries offered for sale in the country are required to conform to the standards prescribed under P.F.A. Rules, 1955.

The implementation of PFA Act and Rules is entrusted to the Food (Health) Authorities of the States/U.Ts. Samples of various food articles are taken regularly by the State/U.T Governments and action is taken, in case there is violation of PFA Act and Rules. The details of cases of non-compliance of the norms/parameters in imported chocolates and confectioneries are not maintained centrally.

(e) & (f)- This Ministry has no such information.